



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 27th November, 2018

SRO 528 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Mr. Samir Ahmad Jan, (KAS), Sub-Divisional Magistrate Pattan to be the competent authority for purposes of the said Act within the territorial jurisdiction of Tehsils Pattan and Singhpora of District Baramulla.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

**Commissioner /Secretary to Government,
Revenue Department**

Dated: - 28-11-2018

No: - Rev/LB/06/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Baramulla.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. OSD to Advisor (V) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.

(Ghulam Rasool)KAS

**Deputy Secretary to Government
Revenue Department**